

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI "G" BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)  
and Saktijit Dey (Judicial Member)]**

ITA No. 4531/Mum/2016  
Assessment Year: 2010-11

**Shashikala Enterprises**

*M/s. Thar & Co., Chartered Accountants,  
203, Capri, Opp. KHIL Tower,  
Anant Kanekar Marg, Bandra (E),  
Mumbai – 400 051 [PAN: ABKFS 4664 H]*

.....**Appellant**

*Vs*

**Income Tax Officer  
Circle-4(4), Mumbai**

.....**Respondent**

**Appearances by**

**Rahul Hakani** *for the appellant*  
**Ms. Shreekala Pardeshi** *for the respondent*

Date of concluding the hearing : October 08, 2021  
Date of pronouncement : October 08, 2021

**ORAL ORDER**  
**(Dictated in the open court)**

**Per Pramod Kumar, VP:**

1. The assessee has moved petition seeking withdrawal of the appeal and the assessee has also filed Form Nos. 1, 2 and 3, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Dictated and pronounced in the open court on 8<sup>th</sup> day of October, 2021.

Sd/-

Sd/-

**Saktijit Dey**  
(Judicial Member)

**Pramod Kumar**  
(Vice President)

**Mumbai, dated the 8<sup>th</sup> day of October, 2021**

*Roshani, Sr. PS*

*Copies to:*

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

*By order*

*Assistant Registrar/Sr. PS  
Income Tax Appellate Tribunal  
Mumbai benches, Mumbai*